12.13 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

SABOTAGE OF VITAL INSTALLATIONS

श्री शिव सम्पत्ति राम (राबर्टसंगज) : मैं लोक महत्व के निम्न विषय की ओर गृह मंत्री महोदय का ध्यान दिलाना चाहता हूं और उन से प्रार्थना करता हूं कि वह इस संबंध में एक वक्तव्य दें :

"देश में रेलवे, आकाशवाणी, बिजलीघरों आदि जैसे महत्वपूर्ण संस्थानों में की गई तोड़फोड़ की हाल की घटनाएं जिन के परिणामस्वरूप बड़ी संख्या में व्यक्ति मारे गए तथा सम्पत्ति को अपार क्षति पहुंची।"

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): Sir, The recent incidents of suspected sabotage have caused us great concern and have given rise to some legitimate misgivings in public mind. In the current month alone as reported upto the 25th, there have been four train accidents where the circumstances lead to a strong suspicion of sabotage —the worst being the derailment of the Delhi-Ahmedabad Mali on 23rd November 1977 between Ajarka and Bawal in Haryana which led to the loss of 19 lives including that of a respected Member of the Rajya Sabha. The other three accidents relate to the 375 Up Bareilly Delhi Passenger between Hakimpur and Kailasa stations in Uttar Pradesh on 7th November 1977; derailment of 30 Up Goods train between Mana and Murtajapur on 19th November in Maharashtra, in which 16 wagons capsized; and the derailment of train engine and 12 wagons of 25 Dn Goods Train between Monkey Hill Cabin and Khandala stations in Maharashtra on 24th November, 1977. Fortunately, there was no case of loss of life and injuries in these three accidents. Besides the above incidents on the Railways, the accident in the Gas Turbine at Harduaganj Power Plant in U. P. on 20th November has caused an estimated loss of nearly Rs. 6 crores besides causing serious dislocation to power generation in that State. The incident of arson in Akashvani Bhavan, New Delhi on 25th November, 1977 led to complete gutting of Room No. 53, including all the tapes, records, furniture and office equipment. These incidents have given rise to apprehensions whether there is any design behind them.

Such apprehensions are understandable. It has, therefore, been impressed upon the State Governments concerned and the Delhi Police that no efforts should be spared in making thorough and comprehensive investigations into all these incidents. Arrangements for greater vigilance and protection of all vital installations have also been taken in hand. Fullest cooperation of the Central Government would also be extended to the concerned law enforcement agencies in completing their investigations and in taking all steps according to law against the guilty. Instructions have accordingly been issued to agencies, such as C.B.I. to ensure that their officers maintain fullest liaison with the concerned State Governments, visit the areas concerned and render such expert assistance as may be required. I am confident that the concerned State Governments would spare no efforts in unearthing all the facts behind these incidents.

श्री शिव सम्पत्ति राम : क्या सरकार बतायेगी कि केवल सलाह मश्विरा करने से से ही स्थिति बदल सकती है ? इसके लिये कोई ठोस कार्यवाही करनी पड़ेगी । अभी तक क्या कोई व्यक्ति तोड़फोड़ के संदेह में पकड़े गये हैं ? यदि पकड़े गये हैं तो कितने, उनकी तादाद क्या है ?

क्या सरकार देश में और विदेश में आनन्द मार्ग की धमकियों से परिचित है। क्या आनन्द मार्ग पर प्रतिबंध लगाने का कोई विचार है ? यदि नहीं, तो क्या इससे आनन्द मार्ग को और बढ़ावा नहीं मिल सकता है ?

लन्दन में जो आनन्द मार्ग की कान्फरेंस होने का समाचार है, और लोगों को जान से मारने का समाचार मिला है, उस पर सरकार की क्या प्रतिक्रिया है ?

गृह मंत्रालय में राज्य मंत्री (श्री चरण सिंह) : अध्यक्ष महोदय, जांच की कार्यवाही जारी है, अभी किसी को गिरफ्तार नहीं किया गया है। आनन्द मार्ग के संबंध में जो माननीय सदस्य ने कहा है उस बारे में जांच जारी है। अभी नहीं कहा जा सकता है कि किसका हाथ है। सस्पिशन है, और कोई भी हो सकते हैं। इसलिये अभी इस संबंध में किसी संगठन या ग्रुप का नाम लेना संभव नहीं होगा। और विदेश के बारे में जो बात माननीय सदस्य ने कही है, लंदन में जो हुआ है, उस पर हम लोग जांच करायेंगे।

SHRI YADVENDRA DUTT (Jaunpur): I would like to know from the hon. Home Minister whether it is not a fact that a series of terrorist actions have been taking place against our Embassies outside and offices inside the country. The incidents started first with the hijacking of a Japan Airlines planes at Bombay, when two passengers got in, in spite of the so-called security, checks, and we are seeing the unfolding of the terrorist pattern. In France the French Secret Police have published in their papers that there is a terrorist organisation in Europe, which coordinates the activities of all these terrorist organisations, spread out throughout the world, with headquarters at Meicn Badenroff. It was under its auspiecs, certain powers which are petre-dollar rich, with the political motive of defaming the Janata Party here and to de-stabilise the stabilised position in this country, terrorist actions are taking place. What steps have the Government taken in the matter of gathering of intelligence and dealing with this terrorist movement, which is being inspired and financed from outside? I do not want to take the names, the names are well-known, there are certain countries, certain organisations, and others, who are involved in this game, and the game is to spread fascist tendencies in this country and to de-stabilise this country and to bring about a position where democracy comes to a breaking point. Is the Government seized of these facts? In view of these facts, what serious steps are they taking to see that terrorist actions are totally quashed?

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH): Government shares completely the feelings voiced by the hon. Member. As we have said in the statement, we are not complacent. We are alert and are taking all possible steps. If the hon. Member has certain information regarding the activities of foreign agencies, I shall be glad if he makes that information available to the Government.

श्री शंकर सिंहजी वाघेला (कापडवंज) : अध्यक्ष महोदय, 8 महीने से जनता गवर्नमेंट को बदनाम करने की जो कोशिश हो रही है, और दुर्घटनाओं का जो मामला चला है इससे जनता को गवर्नमेंट के प्रति अविश्वास पदा हुआ है। मैं गृह-मंत्री से पूछता हूं कि रेलवे के बारे में जो दुर्घटना हुई रिवाड़ी में, उसके पहले क्या कोई ऐसी अकस्मात दुर्घटना नहीं हुई थी ? कहते हैं कि और भी स्टेपें लेंगे, जिससे कोई अकस्मात दुर्घटना नहीं होगी, परन्तु ताज की जो तेज गति थी, कल उसको रोक दिया गया-आन्दमार्गियों की धमकी की वजह से। हम जो मेंबर पार्लियामेंट और

श्री शंकर सिंह जी वाघेला

जनता के लोग आज मुसाफिरी करते हैं, वह करते हैं कि जहां हमें जाना है वहां जा पायेंगे भी या नहीं, तो इसके बारे में गवर्नमेंट क्या सोच रही है ?

दूसरी देश की सबसे बड़ी दुर्घटना है हरदुआगंज के थर्मल पावर स्टेशन के बारे में । वहां जो कर्मचारी यूनियन के लोग थे, उन्होंने बताया कि दुर्घटना टल सकती थी । मैं गृह-मंत्री से पूछना चाहता हूं कि जो उन लोगों ने बताया कि दुर्घटना टल सकती थी, तो वह कैसे टल सकती थी, क्या इसके बारे में पूरा ब्यौरा लिया गया ?

तीसरी बात, आकाशवाणी भवन में जो टेप थीं, एमर्जेंसी के बारे में बाफी बातें उसमें थी, अगर उस टेप को जलाने के लिये आकाशवाणी के कमरे जला दिये जाते हैं, जिससे एमर्जेंसी की बातें बाहर न आये , तो ऐसा भी हो सकता है कि जिन लोगों ने एमर्जेन्सी की ज्यादतियां सही हैं जो आज जीते-जागते इस हाउस में हैं, उनका मुंह बंद करने के लिये, उनको उड़ाने के लिये इस पार्लियामेंट भवन पर भी ऐसा कुछ किया जाये, उसके बारे में गवर्नमेंट क्या सोच रही है, क्या गवनमेंट चिंतित है ? जितने भी मामले बाहर आ रहे हैं, ये कोई आसान मामले हैं, ऐसा नहीं मानना चाहिये । जो यूनियनें और उनके प्रतिनिधि हैं, उनकी जो डिमांडस हैं, इसके बारे में सरकार सीरियसली जो कुछ सोचना चाहिये, वह सोचकर कार्यवाही करे । इनकी जो कार्यवाही आजकल चल रही हैं, उसको रोकने के लिये सरकार क्या कार्यवाही करेगी, यह गृह-मंत्री से मैं जानना चाहता हूं ।

श्री चरण सिंह : अध्यक्ष महोदय, जो माननीय यादवेन्द्र दत्त ने बात कही थी, दूसरे अलफाजों में माननीय मित्र ने भी वही बातें दोहराई हैं । सारा सवाल यह है कि तहकीकात हो रही है, जितनी गवर्नमेंट के पास ला एंड एन्फोर्समेंट एजेन्सीज हैं, सब को एलर्ट कर दिया गया है, सब के हैडज, डायरेक्टर्स को बुलाकर उनसे तफसील में बात कर ली गई हैं । थोड़ी सी गिरफतारियां भी रेलवे एक्सीडैंटस के सिलसिले में हुई हैं, मसलन मुरादाबाद में और महाराष्ट्र में ।

दोनों माननीय मित्रों ने जो बातें कहीं हैं, वह ठीक हैं कि कुछ लोग देश के अंदर, ऐसा हमारा अनुमान है कि अव्यवस्था पैदा करना चाहते हैं और यह साबित करना चाहते हैं कि जनतंत्र के अंदर व्यवस्था कायम नहीं रखी जा सकती । व्यवस्था कायम रखने के लिये असाधारण कार्यवाही करनी चाहिये और एमर्जेन्सी लगाई जानी चाहिये । कुछ लोगों का यह ख्याल है कि जो इंडिविजुअल फ्रीडम, व्यक्तिगत स्वतंत्रता हमारे यहां है, वह बहुत कम देशों में होगी । कुछ देशों यूरोप, अमेरिका में है । ो हम यह चाहते हैं कि यह इनफरादी आजादी, इंडिविजुअल फ्रीडम, कायम रखते हुए, कानून के अंदर रहकर, दोनों शर्तें पूरी करते हुए, हमारा देश तरक्की करे, देश में व्यवस्था और आर्डर कायम रह, यह हमारी कोशिश है ।

मैं फिर दोहराना चाहता हूं, मैं भी जानता हूं और हमारे साथी भी जानते हैं, कुछ लोगों को, गिरोहों और पार्टियों को यह बात नापसंद है, कुछ उनके स्वार्थ भी हो सकते हैं । लेकिन अभी मैं या गवर्नमेंट यह कहने के लिये तैयार नहीं है कि वह व्यक्ति और संगठन कौन हैं । क्योंकि केवल अनुमान और शुबहे पर कुछ भी कह देना, एसर्ट कर देना, डैफिनिट स्टेटमेंट कर देना, मुनासिब नहीं होगा ।

जहां तक आनन्दमार्गियों की बात है, उनका थैट बहुत दिनों से है । हमने उसी वक्त जितना मुमकिन हो सकता था, वह स्टप ले लिये । लेकिन अध्यक्ष महोदय, आपके जरिये माननीय सदस्यों को, और सदन को यह बता देना चाहता हूं कि बावजूद हर

कोशिश के एक्सीडैंटस होंगे, क्राइम होंगे, वह कभी दुनियां में रुके नहीं हैं, वह कम किए जा सकते हैं। तो उसकी कोशिश है। साथ ही में यह अपील करना चाहूंगा सारी जनता से कि सब लोगों की सहायता, को-आपरेशन और सहयोग जब तक नहीं होगा, केवल गवर्नमेंटल मशीनरी कामयाब नहीं होगी। इन दोनों की जरूरत है। गवर्नमेंट, और उस की मशीनरी, तो अपना काम कर रही है। लेकिन जनता और जागृत नागरिकों के लिए यह उचित है कि अगर वे देखते हैं कि कोई व्यक्ति ससपिशस सर्कमस्टांसिज में रेलवे ट्रेक पर घूम रहा है, तो वे उसे गिरफतार करें और अधिकारियों को इत्तिला दें। इसी तरह इलैक्ट्रिक इनस्टालेशन्स, ब्रिजिज, मिलिटरी के इनस्टालेशन्ज और आकाशवाणी आदि भी वाइटल इनस्टालेशन्ज हैं। इन सब के आस-पास, उन के नेबरहुड में, अगर कोई आदमी दिखाई देता है, तो लोग उसे खुद भी एप्रिहेंड कर सकते हैं। नागरिक को यह अधिकार है कि अगर कोई जुर्म करता है, या जुर्म करने जा रहा है, तो वह उसे गिरफतार कर सकता है। यह जरूरी नहीं है कि उसे पुलिस के अधिकार हासिल हों, या पहले उस की रिपोर्ट की जाये। मैं उम्मीद करता हूं कि जनता की तरफ से यह सहयोग हमें प्राप्त होगा।

मैं फिर यकीन दिलाना चाहता हूं कि गवर्नमेंट इस बारे में एलर्ट है। पिछले महीने, डेढ महीने से हमें यह एहसास हो रहा है, और हम इस नतीजे पर पहुंचे हैं कि देश में अव्यवस्था पैदा करने की कुछ तैयारियां आर्गेनाइजड स्केल पर हो रही हैं। मैं फिर दोहराना चाहता हूं कि गवर्नमेंट इस मामले में सजग है।

इस संबंध में क्या स्टेप्स लिये गये हैं, यह मैं क्या बताऊं। मैं खुद नहीं जानता हूं कि क्या स्टेप्स लिये गये हैं। हम ने स्टेप्स लेने का आर्डर दिया है और अफसरान उस पर अमल कर रहे हैं। वे किस नतीजे पर पहुंचे हैं, मेरे लिए यह पूछना मुनासिब नहीं होगा। अफसरान को इन्वेस्टीगेशन करने का पूरा अधिकार है। वास्तव में कानून के मुताबिक गवर्नमेंट इनवेस्टीगेशन में दखल नहीं दे सकती है। हम सिर्फ यह कर सकते हैं कि हमारा ऐसा ख्याल है, ये क्राइम्ज हो रहे हैं, और अफसरान तेजी और चुस्ती के साथ इस बारे में कदम उठायें; गवर्नमेंट की इमदाद, फैसिलिटीज और एक्विपमेंट वगैरह की जितनी भी जरूरत हो, वह गवनमेंट देगी। अपने अफसरान, अपनी पुलिस, रेलवे प्रोटेक्शन फोर्स और दूसरे कर्मचारियों की ईमानदारी, मेहनत और नेकनीयती में मुझे पूरा विश्वास है।

SHRI SAMAR GUHA (Contai): Mr. Speaker, Sir, the things that are happening in the country, it appears to me, are more serious than apparently the news coverage given in our country. These are not mere sporadic cases of accidents. May be, there may be one or two real cases of accidents. But these are really the cases of deliberate and organised sabotage. And behind a gang of saboteurs, there is some master mind that is working. These acts of sabotage, these acts of terror, these acts of espionage, that are taking place inside the country and outside, I consider, are not unrelated but related to the activities of a gang of conspirators or saboteurs—why I use that word I will say afterwards.

Although we are all talking a lot in this House and outside and also many things are appearing in the news—

[Shri Samar Gupta]

papers, pinpointing some organisation here and there, talking in the air, talking out of suspicion, talking out of certain motivation, we are not trying to go deep into the facts. Although an unfortunate thing has happened in the Air, I would call it very fortunate because it has given an opportunity to the Home Minister to find out the master mind behind the gang of saboteurs and to identify its objective. What does it mean? The people who set fire to the AIR building, did not try to destroy the building as a whole. They did not try to kill any person. They set fire to a specific department where tape-records and speeches of the guilty men of Emergency were preserved. This is a very important point that has to be taken notice of. It has provided a clue to find out the identity of the mastermind of this gang of saboteurs. Why did they not try to set fire to the A.I.R. building? Why did they choose only that particular department which was preserving the records of the speeches and tapes of the guilty men of Emergency? Why have only those documents been destroyed by the saboteurs? Now you have a clue. I should say that those saboteurs were stupid because they have enabled you, they have helped you, to identify, to pinpoint, the mastermind of this gang. The objective is political. The political objective is to see that all the documents are destroyed so that the guilty men of Emergency may escape the judgment of the Shah Commission and of other Commissions and other courts.

It is very clear that this gang of conspirators, with political objective and motive, are trying to create a condition of anxiety, worry, uncertainty, terror and some kind of chaos and anarchy in the country. They are trying to frustrate the whole objective of this Government to restore and revitalise democratic values. They want to see that those guilty men of Emergency escape punishment. I would ask the hon. Minister to go deep into the matter.

We are talking a lot about Anand Margis. Could Anand Margis have destroyed those documents and tape records? Those guilty-men of Emergency whose speeches were recorded there were the worst enemies of Anand Margis; they had banned Anand Marg and they had put those people in detention. Therefore, it is a simple thing that at least the Anand Margis could not be attributed to have caused that sabotage in he A.I.R. building. Now a days you have the international mafia and if you can spend money, you can engage them to do all these things. Even Kennedy was murdered with the help of this international merit. This political mastermind this gang of conspirators and saboteurs, want to create a condition of chaos, instability and anarchry in our country in their frantic efforts to escape punishment. I want to say that it is they who are engaging the international terrorists and saboteurs in our country. Therefore, do not simply be carried away by some kind of a rumour that the Anand Margis are doing it. May be or may not be; I do not know. But it is my firm belief—and this belief has been strengthened by the sabotage in the A.I.R. building—that this is the activity of some political mastermined, the gang of saboteurs, the gang of political conspirators. Therefore, the matter has to be gone into very deeply.

I want to ask the hon. Home Minister first, whether he would take proper steps to alert the patriotic people of our country to frustrate this political design of these conspirators and political gangs who want to create a condition of chaos and anarchy in our country.

Secondly, I want to know, since the matter has crossed certain serious limits, he has alerted the Defence Department, the Home Department and all Central Government departments

so that proper and effective steps may be taken to ensure security of both the officers who are working there and also the property of the Government.

Thirdly, I want to know whether, with chosen experts from the department of counter-intelligence and counter-sabotage, who have expertise in counter-espionage and counter-sabotage, Government is going to set up a special cell to unearth the gang behind this sabotage and also to identify the political mastermind that is trying to create a condition of chaos and anarchy in our country.

SHRI CHARAN SINGH: Sir, I have already said what was necessary for me to say. I can only add that the speech of the hon. Member Shri Samar Guha, only serves to encourage the Government in the pursuit of its policy of finding the real culprits behind this drama. I would assure him and the House that we will not be put off the track. Our intention is to find out the real organisation and the real culprits behind these acts of sabotage. It cannot be said today that any particular organisation has been identified or is really guilty. The Government and its agencies are still uncertain about it. I can say nothing against Anand Marg at least so far as these acts of sabotage are concerned. But as we are all aware, the Anand Marg is sending out threats; some statements are being made on their behalf in foreign countries and there is another organization allied with Anand Marg.

SHRI SAMAR GUHA: The real culprits may use them as camouflage.

SHRI CHARAN SINGH: You advanced the argument about the possibility destroying the tapes and records of speeches of the Emergency period by Anand Marg being ruled out. May be, you are right, but I am talking of the Anand Marg as a whole. As we know, Anand Margis have sent out threats, and on the other hand, another allied organizations are protesting and saying that they are innocent and they have nothing to do about it. All these facts and facts of the situation are in our mind. So, I would like the hon. Members to rest assured that we will leave nothing unturned to find out the real culprits.

DR. VASANT KUMAR PANDIT (Rajgarh): While I would say a word of appreciation for what the hon. Home Minister has said about the action being taken with regard to the acts of sabotage and terrorism in the country, I would say that we are more concerned with the results. The hon. Minister said that he has alerted all the cultural agencies and the State police and the railway agencies in this regard. I would like to know specifically from the Home Minister whether instead of just coordinating with these various agencies, they are going to set up a separate cell not only to coordinate and cooperate with the State Governments and other agencies but also to investigate and direct them. Has he thought of calling a meeting of the I.Gs of the State Governments? May be that the State Governments may fall short of all the expertise that the Central Government has, But setting up such special cell would certainly be useful to tackle these acts of sabotage and terrorism in the country.

As far as the Anand Margis are concerned, may I ask the House Minister, how many of them have left the country? In regard to increasing acts of terrorism in the foreign countries, there is no doubt now that the Anand Marg and the Proutist Block are actively associated with these incidents. What steps has to taken to see that that the Anand Margis do not leave the shores of India? Will the hon. Minister come before the House before the end of this Session and tell us exactly the results of the action taken for the present as also those planned for the future? I would like to have definite answers to these questions.

SHRI CHARAN SINGH: As the hon. House is perhaps aware, we held a meeting of the top officers on the 27th and we did set up a Cell which will supervise the investigations. I need not go into the details.

The question of summoning the I.Gs from all over the country was also discussed and in the end we decided not to call them just now. I would welcome all possible suggestions that any hon. Member of the House would like to make to the Government, so that the common purpose of us all, and the common aim that we have all in view, can be served. I would therefore welcome these suggestions and I may assure you that before the House disperses for the next session, I will try to make a statement.

12.41 hrs.

PUBLIC ACCOUNTS COMMITTEE

EIGHTH REPORT

SHRI C. M. STEPHEN (Idukki): I beg to present the Eighth Report of the Public Accounts Committee on paragraphs of the Report of the Comptroller and Auditor-General of India for the year 1972-73, Union Government (Civil), Revenue Receipts, Volume I, Indirect Taxes relating to Union Excise Duties.

12.42 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

EIGHTH REPORT

SHRI YADVENDRA DUTT (Jaunpur): I beg to present the Eighth Report of the Committee on Private Members' Bills and Resolutions.

---

12 43 hrs.

MATTERS UNDER RULE 377

(i) DROUGHT AND STARVATION CONDITIONS IN NORTH BIHAR

श्री लखन लाल कपूर : (पूर्णिया) : अध्यक्ष महोदय, सैकड़ों मील उत्तर भारत की यात्रा करने के बाद जब मैं यहां पहुंचा तो मैंने ता० 13 को नियम 377 के अन्तर्गत इस मामले को उठाने का नोटिस दिया था। मुझे बड़े अफसोस के साथ कहना पड़ रहा है ता० 14 को मुझे यह सूचना दी गई कि यह विषय विचाराधीन है, ता० 15 को भी यही कहा गया कि यह विषय अभी भी विचाराधीन है उस के बाद आज तक कम्यूनिकेशन-गैप रहा और मैं इस जनमहत्व के विषय को नहीं उठा सका। अध्यक्ष महोदय, उत्तर बिहार में करोड़ों लोग भुखमरी की स्थिति में है, मुझे बड़े क्षोभ के साथ कहना पढ़ रहा है कि आज 17 दिन के बाद मुझे इस स्वाल को उठाने का मौका दिया जा रहा है, जब कि पानी नाक के ऊपर जा चुका है।

उत्तर बिहार में सूखे और असामयिक वर्षा के कारण करोड़ों लोग बेकार हो गये। उन की दयनीय आर्थिक स्थिति के कारण, परचेजिंग कैपेसिटी न होने के कारण उनके पास खाने के सामान की कोई व्यवस्था नहीं है। हरिजन, आदिवासी और जो सीमान्त किसान हैं—उन के पास कोई खाने की सामग्री हैं, न बाजार से खरीदने की ताकत है और न सरकार की तरफ से ही कोई व्यवस्था की गई है कि उन को तकावी ऋण देकर या किसी और तरह की सहायता देकर उन के खाने की व्यवस्था की जाय। मुझे सैकड़ों गांवों मे जा कर देखने का मौका मिला और मुझे बड़े दुख के साथ कहना पड़ रहा है कि तीस वर्षों के स्वराज्य के बावजूद हमारे सभ्य समाज पर यह लांछन है, कलंक का टीका है कि हमारे हरिजन और